

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 37457 OF 2013

WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION NOS. 3 TO 4

(Application for Intervention)

WITH

INTERLOCUTORY APPLICATION NO. 6

(Application for exemption from filing official translation)

M/S KROWN AGRO FOODS P.LTD.

...PETITIONERS

VERSUS

STATE OF U.P.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 01.03.2016 when the Court was pleased to pass the following order:

“In view of the letter circulated by learned counsel for the Petitioner, the matter is adjourned for ten weeks.”

It is submitted that Mr. R.P. Mehrotra, Advocate has filed vakalatnama & memo of appearance and counter affidavit on behalf of the sole respondent. (copies already included in SLP Paper Books).

It is further submitted that Counsel for the Petitioner has not filed Rejoinder Affidavit so far.

Service of show cause notice is complete.

It is further submitted that Mr. Sanjeev Agarwal, Advocate has on 27.10.2014 filed an application for intervention alongwith application for exemption from filing official translation and the same has been registered as I.A.Nos. 3 to 5 & 6 respectively.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 09th day of May , 2016.

ASSISTANT REGISTRAR

Copy to:

Ms. Binu Tamta, Advocate
Mr. R.P. Mehrotra, Advocate
Mr. Amit Kumar, Advocate.
Mr. Sanjeev Agarwal, Advocate.

ASSISTANT REGISTRAR

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 37457 OF 2013

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INTERLOCUTORY APPLICATION NOS. 3 TO 4

(Application for Intervention)

WITH

INTERLOCUTORY APPLICATION NO. 6

(Application for exemption from filing official translation)

M/S KROWN AGRO FOODS P.LTD.

...PETITIONERS

VERSUS

STATE OF U.P.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 23.09.2015 when the Court was pleased to pass the following order:

“At the request of the learned counsel for the petitioner, list the matter on 28th September, 2015.”

It is submitted that Mr. R.P. Mehrotra, Advocate has filed vakalatnama & memo of appearance and counter affidavit on behalf of the sole respondent. (copies already included in SLP Paper Books).

It is further submitted that Counsel for the Petitioner has not filed Rejoinder Affidavit so far.

It is further submitted that Mr. Sanjeev Agarwal, Advocate has on 27.10.2014 filed an application for intervention alongwith application for exemption from filing official translation and the same has been registered as I.A.Nos. 3 to 5 & 6 respectively.

Service of show cause notice is complete.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 29th day of February , 2016.

ASSISTANT REGISTRAR

Copy to:

Ms. Binu Tamta, Advocate
Mr. R.P. Mehrotra, Advocate
Mr. Amit Kumar, Advocate.
Mr. Sanjeev Agarwal, Advocate.

ASSISTANT REGISTRAR

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 37457 OF 2013
WITH PRAYER FOR INTERIM RELIEF

M/S KROWN AGRO FOODS P.LTD.

...PETITIONERS

VERSUS

STATE OF U.P.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 09.03.2015 with an office report dated 27.02.2015, when the Court was pleased to pass the following order:

“List the matter for final disposal on a Non-miscellaneous day in the month of May, 2015.
Ad-interim relief granted earlier shall continue until further orders.”

It is submitted that Mr. R.P. Mehrotra, Advocate has filed vakalatnama & memo of appearance and counter affidavit on behalf of the sole respondent. (copies already included in SLP Paper Books).

It is further submitted that counsel for the petitioner has not filed rejoinder affidavit so far.

Service of show cause notice is complete.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 14th day of July, 2015.

ASSISTANT REGISTRAR

Copy to:

Ms. Binu Tamta, Advocate
Mr. R.P. Mehrotra, Advocate

ASSISTANT REGISTRAR

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 37457 OF 2013
WITH PRAYER FOR INTERIM RELIEF

M/S KROWN AGRO FOODS P.LTD.

...PETITIONERS

VERSUS

STATE OF U.P.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 09.03.2015 with an office report dated 27.02.2015, when the Court was pleased to pass the following order:

“List the matter for final disposal on a Non-miscellaneous day in the month of May, 2015.
Ad-interim relief granted earlier shall continue until further orders.”

It is submitted that Mr. R.P. Mehrotra, Advocate has filed vakalatnama & memo of appearance and counter affidavit on behalf of the sole respondent. (copies already included in SLP Paper Books).

It is further submitted that counsel for the petitioner has not filed rejoinder affidavit so far.

Service of show cause notice is complete.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 14th day of July, 2015.

ASSISTANT REGISTRAR

Copy to:

Ms. Binu Tamta, Advocate
Mr. R.P. Mehrotra, Advocate

ASSISTANT REGISTRAR

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 37457 OF 2013
WITH PRAYER FOR INTERIM RELIEF

M/S KROWN AGRO FOODS P.LTD.

...PETITIONERS

VERSUS

STATE OF U.P.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned with Interlocutory Application No. 7 (Modification) was listed before the Hon'ble Court on 09.01.2015, when the Court was pleased to pass the following order:

“Upon hearing the learned senior counsel appearing for the appellant, we modify our Order dated 09.12.2014. The order dated 09.12.2014 shall now be read as under:-

“SLP (C) 37457 of 2013

De-tagged.

The Special Leave Petition be notified for hearing on 09.03.2015.

Ad-interim relief, granted on 17.02.2014, shall continue till 31.03.2015.

SLP (C) 32110 of 2014 & SLP (C) 32109 of 2014

Leave granted.”

It is clarified that the order granting leave in SLP(C) 37457 of 2013 dated 09.12.2014 is recalled and Civil Appeal No. 11192 of 2014 shall be again converted into SLP to its original number.

In view of the above, I.A. No. 7 for modification of order dated 09.12.2014 is allowed.”

Accordingly, Civil Appeal No. 11192/2014 has been converted to its original number (SLP (C) No. 37457/2013)

It is submitted that Mr. R.P. Mehrotra, Advocate has filed vakalatnama & memo of appearance and counter affidavit on behalf of the sole respondent. (copies already included in SLP Paper Books).

It is further submitted that counsel for the petitioner has not filed rejoinder affidavit so far.

Service of show cause notice is complete.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 27th day of February, 2015.

ASSISTANT REGISTRAR

Copy to:

Ms. Binu Tamta, Advocate

Mr. R.P. Mehrotra, Advocate

ASSISTANT REGISTRAR

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SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Listed On: 09.12.2014
Court No. 3
Item No. 11

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 37457 OF 2013
WITH PRAYER FOR INTERIM RELIEF

WITH
INTERLOCUTORY APPLICATION NOS. 5 AND 6
(Application for Intervention and Exemption from filing Official Translation)

M/S KROWN AGRO FOODS P.LTD.

...PETITIONERS

VERSUS

STATE OF U.P.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 13.10.2014, when the Court was pleased to pass the following order:

“List on 09.12.2014 for final disposal.
Ad-interim relief, granted on 17.02.2014, to continue
till 31.12.2014. ”

It is submitted that Mr. Sanjeev Agarwal, Advocate has on 27.10.2014 filed an application for intervention alongwith application for exemption from filing Official Translation. The said application are registered as I.A Nos. 5 and 6 respectively. (copy enclosed)

Service of show cause notice is complete.

The matter alongwith applications above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 8th day of December, 2014.

ASSISTANT REGISTRAR

Copy to:

Ms. Binu Tamta, Advocate
Mr. Amit Kumar, Advocate
Mr. R.P. Mehrotra, Advocate
Mr. Sanjeev Agrawal, Advocate

ASSISTANT REGISTRAR

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Listed On: 05.09.2014
Court No. 4
Item No. 34

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 37457 OF 2013
WITH PRAYER FOR INTERIM RELIEF

M/S KROWN AGRO FOODS P.LTD.

...PETITIONERS

VERSUS

STATE OF U.P.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 03.07.2014, when the Court was pleased to pass the following order:

“Counter Affidavit be filed within two weeks.
Rejoinder Affidavit, if any, be filed within four weeks
thereafter. List on 05.09.2014.
Ad-interim relief, granted on 11.04.2014, shall
continue till then.”

It is submitted that counsel for the sole Respondent has on 04.07.2014 filed Counter affidavit. (copy enclosed)

It is further submitted that counsel for the petitioner has not filed Rejoinder Affidavit so far.

Service of show cause notice is complete.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 3rd day of September, 2014.

ASSISTANT REGISTRAR

Copy to:

Ms. Binu Tamta, Advocate
Mr. Amit Kumar, Advocate
Mr. R.P. Mehrotra, Advocate
Mr. Sanjeev Agrawal, Advocate

ASSISTANT REGISTRAR

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SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Listed On: 17.02.2014

Court No. 11

Item No. 5

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 37457 OF 2013
WITH PRAYER FOR INTERIM RELIEF

WITH
INTERLOCUTORY APPLICATION NO. 3
(Application for Intervention)

M/S KROWN AGRO FOODS P.LTD.

...PETITIONERS

VERSUS

STATE OF U.P.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 02.01.2014, when the Court was pleased to pass the following order:

“Issue notice on the special leave petition as also on the prayer for interim relief, returnable on 17th February, 2014. Dasti in addition is permitted.”

Accordingly, show cause notice usual as well as dasti returnable for 17.02.2014 was issued to Sole Respondent.

Service of show cause notice is complete by way of dasti but no one has entered appearance so far.

It is submitted that Mr. Amit Kumar, Advocate has on 11.02.2014 filed an Application for Intervention. The said application is registered as Interlocutory Application No. 3

The matter alongwith Application above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 14th day of February, 2014.

ASSISTANT REGISTRAR

Copy to:

Ms. Binu Tamta, Advocate
Mr. Amit Kumar, Advocate

ASSISTANT REGISTRAR

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